

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 128 OF 2016**

**Dated: 2<sup>nd</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gail (India) Ltd. ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery  
Ms. Shruti Sarma Wazarika

Counsel for the Respondent(s) : Ms. Aparna Vohra  
Mr. Sourav Aggarwal for R.1

**ORDER**

Learned counsel for the respondent seeks six weeks time to file reply. He may file the same on or before 17.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.11.2016 after serving copy on the other side.

List the matter on **11.11.2016**. In the meantime, pleadings be completed.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**